

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax COD Application No. 85479 of 2019

(On behalf of Appellant)

In

Service Tax Appeal No. 86137 of 2019

(Arising out of Order-in-Appeal No. NSK-EXCUS-000-APPL-492-18-19 dated 19.11.2018 passed by the Commissioner of GST & Central Excise (Appeals), Nashik.)

M/s Dhoot Moors Pvt. Ltd.

.....Appellant

**Block No. 5-14-63, Adalat Road,
Kranti Chowk, Aurangabad,
Maharashtra**

VERSUS

Commissioner of Central Excise &

.....Respondent

Service Tax, Aurangabad

N-5, Town Centre, CIDCO,

Aurangabad, Maharashtra -431 030

APPEARANCE:

None for the Appellant

Shri Dilip Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87202 / 2021

Date of Hearing: 08.11.2021

Date of Decision: 08.11.2021

Applicant is absent and no one represented it. Learned Authorised Representative is stated to be busy in another court. Order dated 27.08.2021 indicates that applicant remained

continuously absent on last so many occasions in which dates the case was posted for hearing. On 02.12.2019 applicant's Counsel sought for an adjournment on the ground that they were contemplating to settle their dispute under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" and thereafter none appeared before this Bench. It seems that applicant is no more interested to pursue its appeal further. Consequently the COD application is dismissed for default and so also the appeal filed before this Tribunal.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad